

lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All-India Services Act, 1951 :—

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1983 published in Notification No. G.S.R. 507 in Gazette of India dated the 16th July, 1983.
- (2) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1983 published in Notification No. G.S.R. 508 in Gazette of India dated the 16th July, 1983.
- (3) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1983 published in Notification No. G.S.R. 509 in Gazette of India dated the 16th July, 1983.
- (4) The Indian Police Service (Pay) Third Amendment Rules, 1983 published in Notification No. G.S.R. 510 in Gazette of India dated the 16th July, 1983.

[Placed in Library. See No. LT—6793/83]

#### Notifications under Customs Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, on behalf of Shri Janardhan Poojary, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (1) G.S.R. 568(E) published in Gazette of India dated the 19th July, 1983 together with an explanatory memorandum regarding Notification No. 8-Customs dated the 8th January, 1981.
- (2) G.S.R. 569(E) published in Gazette of India dated the 19th July, 1983

together with an explanatory memorandum regarding exemption to pig iron from the basic customs duty and auxiliary duty in excess of 5 per cent ad valorem.

- (3) G.S.R. 573(E) and 574(E) published in Gazette of India dated the 22nd July, 1983 together with an explanatory memorandum regarding exemption to melton cloth when imported into India for the manufacture of tennis balls from the whole of the basic and auxiliary duties of customs leviable thereon.

[Placed in Library. See No. LT—6794/83]

12.20 hrs.

#### MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st August, 1983, agreed without any amendment to the Cantonments (Amendment) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 9th May, 1983."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Hindu Widows' Re-marriage (Repeal) Bill, 1983, which has been passed by the Rajya Sabha at its sitting held on the 1st August, 1983."

#### HINDU WIDOWS' RE-MARRIAGE (REPEAL) BILL

As passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Hindu Widows' Re-

marriage (Repeal) Bill, 1983, as passed by Rajya Sabha.

12.22 hrs.

COMMITTEE ON PRIVATE  
MEMBERS' BILLS AND  
RESOLUTIONS

Sixty-first Report

SHRI G. LAKSHMANAN \* (Madras North) : I beg to present the "Sixth-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.23 hrs.

RE CALLING ATTENTION

MR. SPEAKER : The House will now take up Calling Attention motion. Shri Chitta Basu...But before Mr. Chitta Basu speaks I want to point out that it has been decided in the Business Advisory Committee that one hour and no more than one hour shall be allowed for each Calling Attention. The first speaker will be allowed 12 minutes and the rest will be allowed eight to twelve minutes. The rest of the time is for the Minister.

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : मंत्री महोदय ने जो बयान दिया है, उसको आप जरा देख लीजिए। सारे देश में हरिजन और आदिवासियों पर ज्यादतियां हुई हैं और उनके बारे में क्या जानकारी दी गई है। एक घटना के बारे में जानकारी मांगी है मगर इनके पास कोई जानकारी नहीं है।

अध्यक्ष महोदय : आप पूछ लीजियेगा।

श्री अटल बिहारी वाजपेयी : आप जरा देखिए, किस तरह के बयान आते हैं।

अध्यक्ष महोदय : आपका इसमें नाम है, आपको पूछने का मौका मिलेगा।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं इसके बारे में आपकी व्यवस्था चाहता हूँ।

अध्यक्ष महोदय : आप उनसे पूछ लीजियेगा।

SHRI ATAL BIHARI VAJPAYEE : The statement is incomplete.

श्री राम विलास पासवान : जब कालिंग मॉटेशन का जवाब ही नहीं दिया जायेगा तो क्या पूछा जाएगा। कैबिनेट मिनिस्टर यहाँ नहीं हैं। शेड्युल्ड कास्ट और शेड्युल्ड ट्राइब्स का मामला चल रहा है। यह इतना जबरदस्त मामला है।

SHRI CHANDRAJIT YADAV (Azamgarh) : Shri Vajpayee has raised an important point when he says that when we are limiting the time you must see that the Minister's reply is complete and comprehensive.

SHRI ATAL BIHARI VAJPAYEE : May I, suggest that the Calling Attention motion be postponed? Let the Minister come with a comprehensive reply.

SHRI INDRAJIT GUPTA (Basirhat) : Please listen. (*Interruptions*)\* \*

MR. SPEAKER : I will listen only to Mr. Chitta Basu. Not allowed. I have taken the decision.

SHRI ATAL BIHARI VAJPAYEE : Who has decided? I was not a party to that decision. You cannot change the rules in the Business Advisory Committee.

\*\*Not recorded.